



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 05
IA No. 397/JPR/2024
CP No. (IB)- 29/94(1)/JPR/2023
Under Section 94(1) of IBC, 2016

In the matter of:

Mrs. Basanti Devi Baldva

...Applicant

Versus

Punjab National Bank & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Vishnu Upadhyay, RP.

ORDER

IA No. 397/JPR/2024

Heard Mr. Vishnu Upadhyay, RP present in person. This is an application for discharge order under Section 119 of IBC, 2016. In Para 13 of the application RP has furnished the details of payment made to the creditors and RP cost. Total sum of Rs. 6,88,000/- paid as Annexure-B with the details. Mr. Vikas Jain, Adv. appearing for the PNB confirms the payment. In view of the submissions made by the learned counsels, application filed under Section 119 is allowed. This discharge order has been passed in relation to the debt mentioned in the repayment plan. The discharge order shall be forwarded to the board for the purpose of recording entries in the register. **IA No. 397/JPR/2024 with CP No. (IB)- 29/94(1)/JPR/2023** stands disposed of accordingly.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 31, 2024